

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:355
ANSWERED ON:07.07.2009
REGULARISATION OF WORKERS IN FCI
Sampath Shri Anirudhan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there have been demands from various quarters for the regularization of the contract workers of the Food Corporation of India (FCI) at Chalakuddi, Mavellikara and West Hill (Kozhikode) in Kerala;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the FCI in Kerala had entered into an agreement with the workers to that effect; and
- (d) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Yes, Madam.

(b): Certain demand raised by the Trade Unions of FCI were examined by a Committee constituted under the Chairmanship of AS&FA, Ministry of Consumer Affairs, Food and Public Distribution. The Government accepted the recommendation of the Committee that the Government would not bring any depot under Departmental/DPS Labour till the existing surplus labour force with FCI is fully utilized.

Court cases have been filed by existing contract labour of 3 depots viz. West Hill (Kozhikode), Mavellikara and Chalakuddi for regularization. These cases are pending before the High Court of Kerala as well as Supreme Court of India. The matter is, therefore, subjudice.

(c): No Madam.

(d): Does not arise.